

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
01-05-2024 AT 10:30 AM**

**CP(IB) No. 05/95/HDB/2022**

**AND**

**IA (IBC) 577/2024 & IA (IBC) 578/2024 in IA 505/2017 (New) in IA 615/2013 (Old) in**

**CP(IB) No. 05/95/HDB/2022**

u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Central Bank of India

**...Petitioner**

**AND**

Mr. Tikkavarapu Vinayak Ravi Reddy &  
Deccan Chronicle Holdings Ltd

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP(IB) No. 05/95/HDB/2022**

Call on 14.06.2024.

**IA (IBC) 577/2024**

Learned Senior Counsel Mr P Vikram, for applicant present through Video Conference.

Learned Counsel Mr Nitish and Ms Praneetha, for applicant present physically.

Learned Counsel Mr VVSN Raju and Mr Srikanth Rathi, for respondent present physically.

Matter passed over.

Matter called again.

Heard both sides. **For orders on 14.06.2024.**

**IA (IBC) 578/2024 in IA 505/2017 (New) in IA 615/2013 (Old) in CP(IB) No. 05/95/HDB/2022**

This is an application to receive the documents which are nothing but the copies of the record reveal which are already filed before DRT. Notice given. Counters filed. Heard, having regard to the facts and circumstances of this case more

particularly this documents were earlier filed before the DRT of the matter wherein the parties herein are also parties there, this application is allowed. Documents were received, however giving liberty to the respondent to comment on this documents.

Accordingly, **this application is allowed.**

Sd/-

**MEMBER (T)**

Sd/-

**MEMBER (J)**